

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103
CP (IB) No. 310/Chd/Pb/2022

IN THE MATTER OF:

State Bank of India

...

Petitioner

Versus

Munish Kumar Vij

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 18.04.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Vishav Bharti Gupta, Advocate

For the RP : Mr. Pulkit Goyal, Advocate

For the Personal Guarantor : Ms. Ramneek Kaur, Advocate

ORDER

Vakalatnama has been filed by Ms. Ramneek Kaur vide diary No. 02680/3 dated 21.03.2024. The same is taken on record. The written arguments also have been filed by Ld. counsel for the personal guarantor vide diary No. 02680/4 dated 15.04.2024. The same is taken on record. AFA of RP has been filed vide diary No. 02680/5 dated 15.04.2024. The same is taken on record.

A date is requested by the Ld. counsel for the petitioner for filing the short-written arguments. Let the same be filed within one week with a copy in advance to the counsel opposite. Let the matter be listed on 09.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)